

NATIONAL COMPANY LAW TRIBUNAL
 KOLKATA BENCH
 KOLKATA

106

C.P.(IB) No. 64/KB/2018

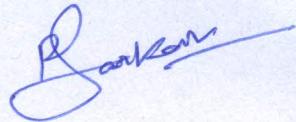
Present: 1. Hon'ble Member (J) Shri Vijai Pratap Singh
 2. Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 05th February 2018, 10.30 A.M

Name of the Company		Bank of India -Vs- Linus Processors Pvt.Ltd.	
Under Section		7 IBC	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

Anuj Singh
 Vrinda Chakraborty
 Ritoban Sarkar
 Ashok K. Singh

Financial
 Creditor



Jishnu Saha, Adv
 Manju Bhuteria, Adv
 S. K. Singh, Adv
 Ritoban Basu, Adv
 Subhadeep Basu, Adv.

Corporate
 Debtor.

Ritoban Basu
 5/2/18

J

ORDER

Ld. Counsel for the financial creditor and the corporate debtor is present.

Ld. Counsel for the corporate debtor prayed for time for filing reply. Prayer is allowed. Reply may be filed within 7 days by giving a copy to the financial creditor and the

financial creditor is directed to file rejoinder, if any, within 7 days on receipt of the reply affidavit.

Ld. Counsel for the corporate debtor further sought leave for submissions of Vakalatnama along with Board Resolution. Leave is granted. Vakalatnama along with the Board Resolution may be filed by tomorrow.

List it on 06/03/2018 for hearing.

8d

(Jinan K.R.)
Member (J)